


**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**YATIN STEELS INDIA PRIVATE LIMITED OPERATING IN STEEL AT 1ST**  
**FLOOR, 50A IRON MARKET, BARODA STREET, NEAR- HANUMAN MANDIR,**  
**CARNAC BUNDER, MASJID BUNDER (E) MUMBAI - 400009 IN**  
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency  
Resolution Process for Corporate Persons) Regulations, 2016)

<b>RELEVANT PARTICULARS</b>	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Yatin Steels India Private Limited CIN: U27100MH2004PTC145365
2. Address of the registered office	1st Floor, 50A Iron Market, Baroda Street, Masjid Bunder (E) Mumbai Mh- 400009 In
3. URL of website	No Website
4. Details of place where majority of fixed assets are located	Office premises located at 66B, Joshi Chambers (Basement + Ground + Mezzanine Floor), Ahmedabad Street, Mumbai- 400009
5. Installed capacity of main products/ services	N.A. Since no manufacturing unit in the company and no business operations.
6. Quantity and value of main products/ services sold in last financial year	N.A.
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Email to: cirp.yatinsteel@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Email to: cirp.yatinsteel@gmail.com
10. Last date for receipt of expression of interest	13/07/2023
11. Date of issue of provisional list of prospective resolution applicants	14/07/2023
12. Last date for submission of objections to provisional list	19/07/2023
13. Process email id to submit EOI	cirp.yatinsteel@gmail.com and physically submit to Sun Resolution Professionals Private Limited at 9B Vardan Tower, Near Vimal House, Lakhudi Circle, Ahmedabad - 380014

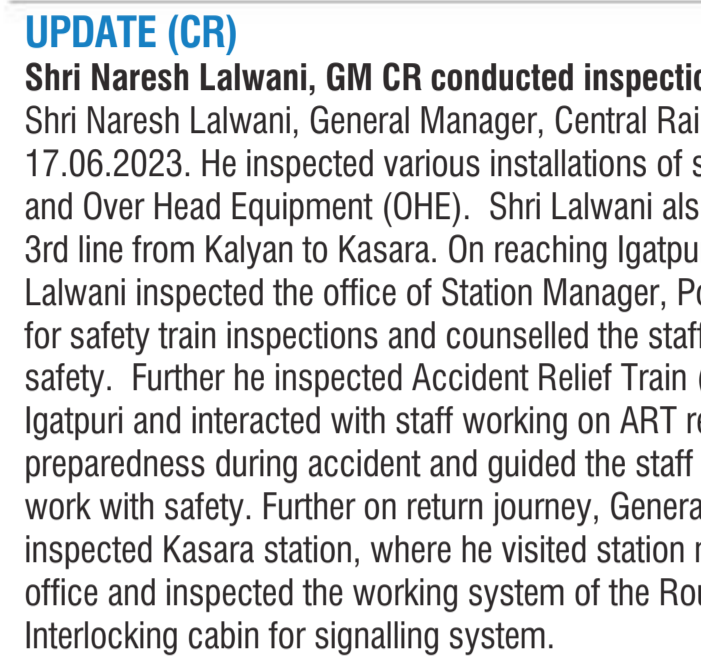
Date: 28<sup>th</sup> June, 2023  
Place: Ahmedabad

  
CA Ramchandra Dallaram Choudhary  
Resolution Professional  
Reg No- IBBI/IPA-001/IP-P00157/2017-2018/10326  
Validity of AFA till 15.11.2023





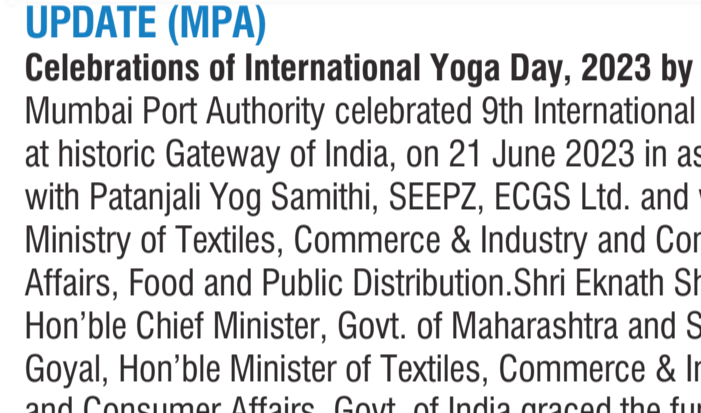
**UPDATE (CR)**  
**CR Observes International Day of Yoga 2023 with Enthusiasm and Participation**  
 Central Railway, a leading railway zone in India, celebrated the International Day of Yoga 2023 on June 21, 2023 with great zeal and fervour. The event took place at the prestigious Chhatrapati Shivaji Maharaj Terminus Auditorium in Mumbai, where General Manager, Central Railway, Shri Naresh Lalwani, and President/CRWWO, Shrimati Shobhna Lalwani, along with Principal Heads of Departments of Central Railway, participated in a rejuvenating Yoga session. The event was streamed live on Central Railway's official online channel, allowing employees and the public to join in from the comfort of their homes. Speaking at the event, Shri Naresh Lalwani emphasized the transformative power of yoga, which encompasses physical and mental well-being, healthy emotions, and ultimately, spiritual upliftment. Similar yoga programs as per the 'Common Yoga Protocol' were also organized across Central Railway's divisions, including Pune, Nagpur, Bhusaval, and Solapur.



**UPDATE (CR)**  
**Shri Naresh Lalwani, GM CR conducted inspection of LTT to Igatpuri section**  
 Shri Naresh Lalwani, General Manager, Central Railway conducted inspection of LTT to Igatpuri section on 17.06.2023. He inspected various installations of signalling, safety train operation, track safety parameters and Over Head Equipment (OHE). Shri Lalwani also reviewed the construction and land acquisition work of 3rd line from Kalyan to Kasara. On reaching Igatpuri, Shri Lalwani inspected the office of Station Manager, Points Man for safety train inspections and counselled the staff regarding safety. Further he inspected Accident Relief Train (ART) at Igatpuri and interacted with staff working on ART regarding preparedness during accident and guided the staff how to work with safety. Further on return journey, General Manager inspected Kasara station, where he visited station master office and inspected the working system of the Route Relay Interlocking cabin for signalling system.



**UPDATE (DIP)**  
**Goa Government committed to tourism expansion - Rohan Khanwte , Tourism Minister, Goa**  
 Goa Tourism Minister Rohan Ashok Khanwate today informed that the state government is trying to give a new dimension to inter-village tourism in Goa with eco, spirituality, yoga and Ayurveda tourism. He was speaking while guiding the inaugural session of the G20 Group meeting which started today in Goa. Dekho Apna Desh concept has been given priority while expanding tourism services within the state. He said that new international services will be started while connecting important cities of the country through rail and air services. He proudly said that Uttarkashi is connected to Goa, popularly known as Dakshina Kashi, by a direct flight from Goa to Dehradun. Khante explained that Goa's cultural heritage and inter-village tourism will also be branded. He further said that the state government has a plan to expand tourism by taking various festivals here to the state and national level.



**UPDATE (MPA)**  
**Celebrations of International Yoga Day, 2023 by MPA**  
 Mumbai Port Authority celebrated 9th International Yoga Day at historic Gateway of India, on 21 June 2023 in association with Patanjali Yog Samithi, SEEPZ, ECGS Ltd. and with Ministry of Textiles, Commerce & Industry and Consumer Affairs, Food and Public Distribution. Shri Eknath Shinde, Hon'ble Chief Minister, Govt. of Maharashtra and Shri Piyush Goyal, Hon'ble Minister of Textiles, Commerce & Industry and Consumer Affairs, Govt. of India graced the function. Shri Rajiv Jalota, IAS, Chairperson, Mumbai Port Authority, Shri Adesh Titmare, IAS, Deputy Chairperson, Mumbai Port Authority, Dr. B.K. Upadhyay, D.G. Homeguard, Maharashtra, Shri Shyam Jagannathan, Zonal Development Commissioner, SEEPZ-SEZ, Shri C.P.S. Chauhan, Joint Development Commissioner, SEEPZ, Shri M. Senthilnathan, Chairman cum Managing Director, ECGC, Shri Rajesh Mishra, IRS, Additional DGFT, Mumbai, Smt. Roop Rashi, Textile Commissioner, Dr. Amit Gupta, Oncologist, TATA Hospital, Shri Virendra Pratap Singh, Commandant, CISF, Shri Suresh Yadav, Rajya Prabhari Bharat Swabhimani, Shri Popatrao Kadam and Shri Dharambir Shastri participated in the function. Around 5200 participants from Mumbai Port, CISF, SEEPZ-SEZ, ECGC, Ministry of Textiles.

**CORPORATE BRIEFS**



**UPDATE (JNPA)**  
**Seafarers Club inaugurated at JNPA on International Seafarers Day**  
 Shri Shripad Naik, Honourable Union Minister of State for Ports, Shipping and Waterways & Tourism inaugurated the Seafarers Club at Jawaharlal Nehru Port Authority (JNPA), on Sunday on the occasion of the International Seafarers Day. The International day for the Seafarers is observed on June 25 with an aim to acknowledge and appreciate the exceptional contribution made by seafarers worldwide to international maritime trade, the global economy, and society as a whole. The state-of-the-art club, located within JNPA premises, provides a welcoming and comfortable space for seafarers. The club will serve as a perfect gateway for maritime professionals during their time on land. Being one of the premier ports in India, JNPA recognizes the invaluable contributions made by seafarers to the maritime industry. The Seafarers Club aims to support and enhance the well-being of these hardworking individuals, offering them a range of amenities and services that will make their stay in JNPA more enjoyable. In his speech, Shri Unmesh Sharad Wagh, IRS, Deputy Chairman, JNPA, thanked the union Minister of State for gracing the occasion. Shri Ashish Shelar, MLA; Shri Mahesh Baldi, MLA and other dignitaries of the Maritime sector, and senior management of JNPA also attended the function.

**UPDATE (WR)**  
**Semiconductor related announcements during Hon'ble PM's US visit**  
 Semiconductor chips are at the core of several items such as mobile phones, laptops, TV, cars, trains, etc. that we use in our daily lives. Hon'ble PM Narendra Modi ji gave India the vision of developing the semiconductor ecosystem within the country. On 1st January 2022, India's semiconductor program was announced. This program has a clear focus on developing holistic semiconductor ecosystem in India. The 3 announcements related to semiconductors made by Hon'ble PM Modi ji in US are an important milestone in our journey towards developing the semiconductor ecosystem. First announcement is that Micron Technology Inc. will invest 2.75 billion dollars (more than Rs. 22,000 Cr.) in the next 5 years to build a new semiconductor unit in India. Micron is among top 10 largest semiconductor companies in the world. Second announcement is that Applied Materials will invest more than 400 million US dollars (more than Rs. 3,000 Cr) in the next 4 years to set up a collaborative engineering centre in Bengaluru. Applied Materials is a leading supplier of semiconductor equipment, services and software. Third announcement is that Lam Research will join hands with India Semiconductor Mission to train talent for semiconductor industry. Lam's "Semiverse" virtual solution will be used for training 60,000 engineers in India over next 10 years. These announcements will prove to be major breakthroughs for India achieving the goal of developing complete semiconductor ecosystem.

**UPDATE (WR)**  
**WR extends trips of four pairs of weekly special trains**  
 According to a press release issued by Shri Sumit Thakur – Chief Public Relations Officer of Western Railway, the details of these trains are as under: Train No. 04712 Bandra Terminus – Bikaner weekly Special has been extended up to 1st October, 2023. Train No. 04711 Bikaner – Bandra Terminus weekly Special has been extended up to 30th September, 2023. Train No. 04714 Bandra Terminus – Bikaner weekly Special has been extended up to 29th September 2023 Train No. 04713 Bikaner – Bandra Terminus weekly Special has been extended up to 28th September 2023. Train No. 09622 Bandra Terminus – Ajmer Weekly Special has been extended upto 25th September 2023. Train No. 09621 Ajmer – Bandra Terminus Weekly Special which has been extended upto 24th September

2023. Train No. 09724 Bandra Terminus – Jaipur Weekly Special has been extended upto 28th September 2023. Train No. 09723 Jaipur – Bandra Terminus Weekly Special has been extended upto 27th September 2023. For detailed information regarding timings of halts and composition, passengers may please visit [www.enquiry.indianrail.gov.in](http://www.enquiry.indianrail.gov.in)

**UPDATE (WR)**  
**9th International day of yoga observed over WR**  
 International Day of Yoga was celebrated over Western Railway



including all six Divisions on Wednesday, 21st June, 2023. Shri Ashok Kumar Misra, General Manager of Western Railway presided over the event at Utsav Hall, Badhwar Park. According to a press release issued by Shri Sumit Thakur, Chief Public Relations Officer of Western Railway, yoga asanas under the Common Yoga Protocol were performed by GM Shri Ashok Kumar Misra, Principal Head of Departments, senior officers of various departments, WRWWO President Smt. Kshama Misra, Executive Committee Members of Western Railway Women Welfare Organisation (WRWWO) as well as employees of WR. The session was led by Dr. Jancy Shekar and her team. Western Railway appeals all its valued patrons to inculcate the habit of practicing Yoga in their daily lives to boost their immunity.

**UPDATE (HPCL)**  
**HPCL provides Comprehensive Hydrogen PSA Technology Solutions under Aatmanirbhar Bharat Initiatives**  
 Hindustan Petroleum Corporation Limited (HPCL) is pleased to announce that its HP Green R&D Centre (HPGRDC) in Bengaluru has achieved a significant milestone by successfully completing the indigenization of Hydrogen Pressure Swing Adsorption (H2 PSA) Technology. This includes all major technical elements such as the adsorbent system, PLC system and plant design. As a result, HPCL is now ready to offer comprehensive technology solutions to the industry. The HP Green R&D Centre in Bengaluru has been at the forefront of cutting-edge research and development, catering to the evolving needs of the petroleum refining and energy industry. In just seven years since its inception, HPGRDC has commercialized 55 technologies and products and has been granted 167 patents. A major technological breakthrough achieved by HPCL is the development of India's first indigenous H2 PSA Technology, widely used for hydrogen purification in refineries. HPCL remains committed to driving innovation and sustainability in the energy industry while supporting the nation's vision of self-reliance.



**NOTICE**  
**LARSEN & TOUBRO LIMITED**  
 Registered Office: L&T HOUSE, BALLARD ESTATE, MUMBAI-400001  
 NOTICE is hereby given that the certificates for the undermentioned securities of the Company has been lost and the holders of the said securities have applied to the Company to issue duplicate certificate.  
 Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate without further intimation.

NAME OF HOLDER	FOLIO NUMBER	CERTIFICATE NUMBER	NO. OF SECURITIES	DISTINCTIVE NUMBERS OF SHARES
MALTI GOYAL	06788599	57998	50	2734460 – 2734509
MALTI GOYAL	06788599	224863	50	141822719 – 141822768
MALTI GOYAL	06788599	347246	100	576727527 – 576727626
MALTI GOYAL	06788599	445256	100	618617439 – 618617538

28 JUN 2023 **MALTI GOYAL**

**NOTICE**  
 (PURSUANT TO RULE 30 OF THE COMPANIES (INCORPORATION) RULES, 2014) BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR, WESTERN REGION IN THE MATTER OF Sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014  
**AND**  
 IN THE MATTER OF 8TH ELEMENT DIGITAL PRIVATE LIMITED (CIN: U74110MH2013PTC249245) having its registered office at 1b/802, NG Royal Park, Opp. Nicto Marbles, Kanjurmarg (East), Mumbai, Maharashtra-400042  
 Notice is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on 04.01.2023 to enable the company to change its Registered office from the "State of Maharashtra" to "the State of Telangana".  
 Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing investor complaint formor cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Western Region at Everest 5th Floor, 100 Marine Drive, Mumbai-400002, email: [rd.west@mca.gov.in](mailto:rd.west@mca.gov.in) within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:  
**Registered Office**  
 1b/802, NG Royal Park, Opp. Nicto Marbles, Kanjurmarg (East), Mumbai, Maharashtra-400042  
 For 8th Element Digital Private Limited Sd/- Shilpa Lakkapragada Director  
 Place: Mumbai Date: 27-06-2023 DIN: 06371160

**CLASSIFIEDS**  
**BUSINESS PREMISES**  
**FURNISHED IT OFFICE @ TURBHE**  
 Ready to move (Plug n Play) Available for RENT / OUTRIGHT Area 10825 sq ft  
 Contact No. 9867826737/ 9137798488

**"IMPORTANT"**  
 Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any notices or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisements."

**CALICO DYEING AND PRINTING MILLS PRIVATE LIMITED**  
 CIN: U17120MH1955PLC009550  
 41-E, Dr. Ambedkar Road, Industrial Estate, Lalbaug, Mumbai 400012  
 Email: [mca@ajalp.com](mailto:mca@ajalp.com)

**NOTICE OF LOSS OF SHARE CERTIFICATE**  
 NOTICE is hereby given that the following Share Certificates issued by the company are stated to have been lost or misplaced or stolen and the registered holders thereof have applied to the company for the issue of Duplicate Certificate:

Share Certificate No.	No. of Shares	Distinctive nos	Name of Registered holder
KD9	130	1041 – 1170	Ramesh Sagarnai Jain & Usha Ramesh Jain

The public is hereby warned against purchasing or dealing in any way, with the above Share Certificates.  
 Any person(s) who has/have any claim(s) in respect of the said Share Certificates should lodge such claim(s) with the Company at its registered office at the address 41-E, Dr. Ambedkar Road, Industrial Estate, Lalbaug, Mumbai 400012 within 15 days of publication of this notice, after which no claim will be entertained and the Company will proceed to issue duplicate Share Certificates.  
 For Calico Dyeing & Printing Mills Limited Sd/- Kiritkumar Thanmai Jain Director – DIN: 09343841  
 Place: Mumbai Date: 28-06-2023

**E-AUCTION NOTICE**  
**M/S INDEPENDENT TV LIMITED (IN LIQUIDATION)**  
 (THE COMPANY)  
 Regd. Address of CD: H Block, 1st Floor Dhirubhai Ambani Knowledge City, Navi Mumbai-400710  
 Liquidator-Anup Kumar  
 Liquidator Regd. Address: Chamber No. 734, Western Wing, Tis Hazari Court, Delhi-110054  
 Liquidator Communication Address: C-708, 1 Thum Tower-C, Plot No. A40, Sector-62, Noida, UP-201301  
 Email ID: [liq.itvl@gmail.com](mailto:liq.itvl@gmail.com) | Contact No.: 0120-6870711 & 8929015290

**E-AUCTION**  
 Sale of assets of the Company under Regulation 32A of IBBI (Liquidation Process) Regulations, 2016  
**Last date to submit bid: 18.07.2023** (With unlimited extension of 5 minutes each)

Sale of assets of the Company namely M/s Independent TV Limited (In Liquidation) in possession of the Liquidator, appointed by the Hon'ble National Company Law Tribunal "NCLT", Mumbai vide order dated 17.03.2023. The sale of company will be done by the undersigned through the e-auction platform <https://nigh2vote.in/eauction/>

Sr. No.	Particulars	Reserve Price	EMD	Incremental Bid Amount
1.	Sale of Corporate Debtor as a whole on a going concern basis including Plant & Machinery situated at Mumbai H Block, 1st Floor, Dhirubhai Ambani Knowledge City, Mumbai-400710 and at whitefield house, Bangalore and including 8 Bolero Vehicle, Financial Assets, Ongoing/upcoming Legal matters. (Under regulation 32A of Liquidation Regulations, 2016)	43,40,00,000	4,34,00,000	50,00,000

**Notes to Auction Process:**  
 • For abundant clarity it is clarified here that assets are sold on "as is where is basis", "as is what is basis", "whatever there is basis" and "no recourse basis" as on the handover date.  
 • The Sale of the Corporate Debtor as a going concern proposed to be sold on "as is where is basis", "as is what is basis", "whatever there is basis" and "no recourse basis" and the proposed sale of Assets of the Company does not entail transfer of any title except the title which the Company had on its Assets as on date of transfer. Whilst it is not the intention to transfer any liabilities associated with the Assets, the EoI Applicant is advised to ascertain all statutory liabilities / taxes / demands / claims / charges etc., outstanding as on date or yet to fall due in respect of the relevant Asset.  
 • This notice shall be read in conjunction with the Sale Process Memorandum containing details of the assets online E-Auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of the E-Auction which are available on the website <https://nigh2vote.in/eauction/> or Contact: #0120-6870711, 8929015290, E-mail: [liq.itvl@gmail.com](mailto:liq.itvl@gmail.com).  
 • Disclaimer: The advertisement purports to ascertain the interest of Bidders and does not create any kind of binding obligation on the part of the Liquidator. The Liquidator reserves the right to amend and/or annul this invitation including any timelines or the process involved herein, without giving reasons, at any time, and in any respect.  
 Sd/- ANUP KUMAR  
 LIQUIDATOR, INDEPENDENT TV LIMITED  
 Date : 28/06/2023  
 Place: Mumbai IBBI REGD. NO.: IBBI/PA-002/IP-N00333/2017-18/10911

**FEDBANK FINANCIAL SERVICES LIMITED**  
 Having corporate office at Kanakia Wall Street, A Wing, 5th Floor, Unit No.501, 502, 511, 512 Andheri Kuria Road, Chakala Andheri East Mumbai, Maharashtra - 400093

**POSSESSION NOTICE**  
 Whereas, The undersigned being the Authorized Officer of Fedbank Financial Services Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated March 14, 2023 calling upon the Borrower, Mortgage, Co-Borrower(s) and Guarantor- (1) JITENDRA SHIVAJI KARTADE (Borrower); (2) ASHWINI JITENDRA KARTADE (Co - Borrower) to repay the amount mentioned in the said notice being Rs. 26,71,944/- (Rupees Twenty Six Lakhs Seventy One Thousand Nine Hundred Forty Four only) as on 17/02/2023 in Loan Account No. FEDKCS0HL0492190 together with further interest thereon at the contractual rate plus all costs charges and incidental expenses etc. within 60 days from the date of receipt of the said demand notice.  
 The Borrower, Mortgage, Co-Borrower(s) and Guarantor mentioned hereinabove having failed to repay the above said amount within the specific period, notice is hereby given to the Borrower, Mortgage, Co-Borrower(s), Guarantor and the public in general that the undersigned Authorized officer has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the SARFAESI Act read with Rule 8 of Security Interest (Enforcement) Rules, 2002 on this the June 22 of the year 2023  
 The Borrower, Mortgage, Co-Borrower(s) and Guarantor mentioned hereinabove in particular and the public in general is/are hereby cautioned not to deal with the following property and any dealings with the following property will be subject to the charge of Fedbank Financial Services Ltd. for an amount Rs. 26,71,944/- (Rupees Twenty Six Lakhs Seventy One Thousand Nine Hundred Forty Four only) as on 17/02/2023 in Loan Account No. FEDKCS0HL0492190 together with further interest thereon at the contractual rate plus all the costs charges and incidental expenses etc.  
 The borrower's attention is invited to sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

**SCHEDULE I**  
**DESCRIPTION OF THE MORTGAGED PROPERTY**  
 All that premises of Flat No. 402, admeasuring 632 Sq. Ft. (Built-up), on 04th Floor, B – Wing, in the building named as "Sun Rise Hills" constructed on property bearing Survey No. 170, Plot No. 10 and Plot No. 11, lying, being and situate at Village Dahivali tarfe Need, Tal. Karjat, Dist. Raigarh, Sub – Registration District Karjat.  
 Sd/-  
 DATE: 28.06.2023  
 PLACE: Karjat, Raigarh  
 AUTHORISED OFFICER  
 Fedbank Financial Services Ltd.

**FEDBANK FINANCIAL SERVICES LIMITED**  
 Having corporate office at Kanakia Wall Street, A Wing, 5th Floor, Unit No.501, 502, 511, 512 Andheri Kuria Road, Chakala Andheri East Mumbai, Maharashtra - 400093

**POSSESSION NOTICE**  
 Whereas, The undersigned being the Authorized Officer of Fedbank Financial Services Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated March 14, 2023 calling upon the Borrower, Mortgage, Co-Borrower(s) and Guarantor- (1) RUPESH TANAJI CHAUDHARI (Borrower); (2) YOGITA TANAJI CHAUDHARI (Co - Borrower) to repay the amount mentioned in the said notice being Rs. 21,28,345/- (Rupees Twenty One Lakhs Twenty Eight Thousand Three Hundred Forty Five only) as on 17/02/2023 in Loan Account No. FEDVAASTL0499709 together with further interest thereon at the contractual rate plus all costs charges and incidental expenses etc. within 60 days from the date of receipt of the said demand notice.  
 The Borrower, Mortgage, Co-Borrower(s) and Guarantor mentioned hereinabove having failed to repay the above said amount within the specific period, notice is hereby given to the Borrower, Mortgage, Co-Borrower(s), Guarantor and the public in general that the undersigned Authorized officer has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the SARFAESI Act read with Rule 8 of Security Interest (Enforcement) Rules, 2002 on this the June 22 of the year 2023  
 The Borrower, Mortgage, Co-Borrower(s) and Guarantor mentioned hereinabove in particular and the public in general is/are hereby cautioned not to deal with the following property and any dealings with the following property will be subject to the charge of Fedbank Financial Services Ltd. for an amount Rs. 21,28,345/- (Rupees Twenty One Lakhs Twenty Eight Thousand Three Hundred Forty Five only) as on 17/02/2023 in Loan Account No. FEDVAASTL0499709 together with further interest thereon at the contractual rate plus all the costs charges and incidental expenses etc.  
 The borrower's attention is invited to sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

**SCHEDULE I**  
**DESCRIPTION OF THE MORTGAGED PROPERTY**  
 Shop No. 03, admeasuring 325 Sq. Ft., built-up on Ground Floor, in the Building "ATMASHAKTI APARTMENT" on land bearing Survey No. 11, Upiwagh 8, Plot No. 6, Village Pashal, Tal & Dist Palghar, within the area of Sub – Registrar Palghar.  
 Sd/-  
 DATE: 28.06.2023  
 PLACE: Palghar  
 AUTHORISED OFFICER  
 Fedbank Financial Services Ltd.

**FORM G**  
 INVITATION FOR EXPRESSION OF INTEREST FOR  
**YATIN STEELS INDIA PRIVATE LIMITED OPERATING IN STEEL**  
 AT 1ST FLOOR, 50A IRON MARKET, BARODA STREET, NEAR- HANUMAN MANDIR, CARNAC BUNDER, MASJID BUNDER (E) MUMBAI - 400009 IN  
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Yatin Steels India Private Limited CIN: U27100MH2004PTC145365
2. Address of the registered office	1st Floor, 50A Iron Market, Baroda Street, Masjid Bunder (E) Mumbai MH- 400009 In
3. URL of website	No Website
4. Details of place where majority of fixed assets are located	Office premises located at 66B, Joshi Chambers (Basement + Ground + Mezzanine Floor), Ahmedabad Street, Mumbai- 400009
5. Installed capacity of main products/ services	N.A. Since no manufacturing unit in the company and no business operations.
6. Quantity and value of main products/ services sold in last financial year	N.A.
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Email to: <a href="mailto:corp.yatinsteel@gmail.com">corp.yatinsteel@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code as available at:	Email to: <a href="mailto:corp.yatinsteel@gmail.com">corp.yatinsteel@gmail.com</a>
10. Last date for receipt of expression of interest	13/07/2023
11. Date of issue of provisional list of prospective resolution applicants	14/07/2023
12. Last date for submission of objections to provisional list	19/07/2023
13. Process email id to submit EOI	<a href="mailto:corp.yatinsteel@gmail.com">corp.yatinsteel@gmail.com</a> and physically submit to Sun Resolution Professionals Private Limited at 9B Vardan Tower, Near Vimal House, Lakhudi Circle, Ahmedabad - 380014

Sd/-  
 CA Ramchandra Dallaram Choudhary  
 Resolution Professional  
 Reg No- IBBI/PA-001/IP-P00157/2017-2018/10326  
 Date: 28<sup>th</sup> June, 2023  
 Place: Ahmedabad Validity of AFA till 15.11.2023

# ईशा अंबानी शेट रतन टाटांना टक्कर देणार मुंबईत सुरू केले पहिले स्टोअर...

नवी दिल्ली, दि. २७ (वृत्तसंस्था) : मुकेश अंबानी यांची मुलगी ईशा अंबानी आपल्या वडीलांना त्यांच्या व्यवसायात मदत करते. तिच्याकडे रिलायन्समधील अनेक कंपन्यांची जबाबदारी आहे. यातच आता ईशा शेट टाटा समूहाला टक्कर देण्यासाठी सज्ज झाली आहे. रतन टाटांच्या स्टारबक्स इंडियाला टक्कर देण्यासाठी ईशा अंबानीने प्रतिष्ठित ब्रिटीश रेस्टॉरंट चेन प्रेट ए मॅंगरशी करार केला आहे.



नुयायटेड किंगडममधील कॉफी आणि सॅंडविच चेन प्रेट ए मॅंगरने काही आवडत्यापूर्वी मुकेश अंबानीच्या रिलायन्ससोबत करार केल्यानंतर भारतात आपले पहिले स्टोअर सुरू झाले आहे. हे स्टोअर मुंबईतील वॉर्ड-कुर्ला कॉम्प्लेक्समध्ये

तरुणांमध्ये चहा आणि कॉफी शॉप्सच्या लोकप्रियतेमुळे भारतात प्रेट ए मॅंगर स्टोअर्स सुरू करण्याचा निर्णय घेतला. यामुळे आता रतन टाटा यांच्या नेतृत्वाखालील स्टारबक्स इंडियाला कडवी टक्कर मिळणार आहे.

## गुगलला १३३८ कोटींचा दंड भरावा लागणार! आदेश रद्द करण्यासाठी सर्वोच्च न्यायालयात केला अर्ज

नवी दिल्ली, दि. २७ (वृत्तसंस्था) : जगातील सर्वात मोठी सर्च कंपनी असलेल्या गुगलला मोठा आर्थिक दंड ठोठावण्यात आला आहे. नॅशनल कंपनी लॉ अपील ट्रिब्यूनलच्या आदेशाला सर्वोच्च न्यायालयाने गुगले आव्हान दिले आहे. हे प्रकरण भारतीय स्पर्धा आयोगाने (CCI) गुगलवर ठोठावलेल्या १,३३८ कोटी रुपयांच्या दंडाशी संबंधित आहे. याला कंपनीने NCLAT मध्ये आव्हान दिले होते आणि NCLAT ने तो आदेश कायम ठेवला होता. सीसीआयने आपल्या पदाचा गैरफायदा घेतल्याने गुगलवर

हा दंड ठोठावला होता. CCI ने म्हटले आहे की, Android वापरणाऱ्या डिव्हाइस निर्मात्यांसोबत मोबाइल अॅप वितरण करार करताना, गुगल त्यांना इतर अॅप इन्स्टॉल न करण्यासाठी अॅग्रीमेंट करते. त्यांच्या प्रतिस्पर्धी कंपन्यांची अॅपसाठी ह सर्व करते, असा आरोप आहे.

## जाहीर नोटीस

जाहीर नोटीस प्रसिध्द करण्यात येते की, माझे अशिल श्री. प्रदिप विसेन यांनी सदनिका क्र. ७०३, सावना मजला, बिल्डिंग नं. १०३, बी. विंग, पुणे येथे ३१८ चौ फूट कार्पोरेट अरिच्या पत्तनार आर्किटेक्ट को. ऑफ. ही. सो. लि. सर्वे नं. २३६ / ए. सी. टी. एस. नं. १८४ याद, घाटकोपर, ता. कुर्ला, मुंबई सव अर्बन सरव्ह सदनिका मे. शिवम डेव्हलपमेंट कॉर्पोरेशन यांनी के. जव्हती हेमानी यांना अलॉट केला होता व आहे. अलॉटमेंट लेटर व भागप्रमाणपत्राप्रमाणे वरील सदनिका के. जव्हती हेमानी यांना कायमस्वरूपी मालकीहक्कावर देण्यात आली आहे. वरमूढ मिळकत ही के. जव्हती हेमानी यांचे नाव असून सरव्ह मिळकतीतील के. जव्हती हेमानी यांचे निधन दिनांक १७.०२.२०१७ रोजी झालेले आहे. त्यांच्या मुलामुल्युक्त सौ. भारती के. डोगो, सी. विना एफ. कोठादी, सी. वर्षा बी. शाह, सी. वैशाली हेमानी पत्नी के. बिंदू हेमानी हे कायदेशीर वारस आहेत. वरील वारसफौजी के. बिंदू हेमानी यांचे निधन दिनांक १८.०७.२०१६ रोजी झालेले आहे. के. बिंदू हेमानी यांचे कायदेशीर वारस श्री. बिंदू हेमानी श्री. विंश हेमानी, सी. भारती के. डोगो, सी. भारती के. डोगो, सी. विना एफ. कोठादी, सी. वर्षा बी. शाह, सी. वैशाली हेमानी यांचे आहेत. त्यांना श्री. बिंदू हेमानी श्री. बिंदू हेमानी, सी. भारती के. डोगो, सी. भारती के. डोगो, सी. विना एफ. कोठादी, सी. वर्षा बी. शाह, सी. वैशाली हेमानी यांनी सरव्ह सदनिका श्री बिंदू हेमानी यांचे नाव हस्तांतरित केला आहे. वरील सर्व वारस हे के. जव्हती हेमानी व के. बिंदू हेमानी यांचे एकमेव कायदेशीर वारस आहेत. पुरंद सरव्ह वारसांनी योग्य तो वासदाखला घेतलेला नाही. ती कोणता वरील वारस हे के. जव्हती हेमानी के. बिंदू हेमानी यांचे कायदेशीर वारस नाहीत असे कळवण्याचे इच्छायस खालील पत्त्यावर कळवण्यात यावे. लोकेच सबब वर रग्विन केलेल्या मिळकतीमध्ये असा कोणाचेही हक्क, अधिकार, हिस्सा असल्यास असा किंवा हक्की असल्यास त्यांनी ही जाहीर नोटीस प्रसिध्द झालेचे तारखेपासून ७ दिवसांचे आत लेखी किंवा तोंडी हक्क योग्य तो कागदापत्री पुढ्यावनीशी ठेवून काढ्यात.

**अॅड. ननुजा न. लोपटे**  
ऑफिस पत्ता दुकान नं. ०५/विनायक विल्हा बिल्डिंग, से.०४, विंग, रायगड, ४१०२०६, प्लॉट नं. ६९, कर्नाडा, ता. पानवेल, फोन नं. ७७३८००९१०६.

## PUBLIC NOTICE

Notice is hereby given to the Public that Flat No. A-101, in 'ABHIMANYU' Co-operative Housing Society Ltd., Damodar Nagar, Viva College Road, Virar (West), Thane - 401 303 (hereinafter referred to as the said "Flat"), is currently in possession of Mr. Kiran Shankar Surve and Mr. Ashish Shankar Surve, being the sons and lawful legal heirs of Mr. Shankar Surve in the above said Flat. The Owner of the said Flat, Late Mr. Shankar Surve purchased the above said Flat from Ms Antoinette D'Costa & Mr. Anthony D'Costa. However, Late Mr. Shankar Surve expired on 22/02/2017 and Mrs. Shalini Shankar Surve, being the Wife, pre-deceased Mr. Shankar Surve on 27th May, 2011. Late Mr. Shankar Surve is hereby the bonafide member of the Society holding Share certificate no. 2 of the face value of Rs. 250/- (Rupees Fifty Each) each having distinctive numbers from 6 to 10. Therefore, currently, the Title of the above said Flat is in the process of transfer equally in the ratio of 50:50 each to his only Sons and lawful legal heirs, namely Mr. Kiran Shankar Surve and Mr. Ashish Shankar Surve. Any individual/company having any claim in respect by way of sale, exchange mortgage, charge, gift, trust, inheritance, possession, lease, lien, maintenance, easement, devise, bequest or encumbrance or otherwise howsoever are hereby requested to make the same known in writing along with documentary proof to the undersigned within 15 days from the date of publication hereof, failing which, any such claims shall be disregarded and shall deemed to have been waived and/or abandoned. Dated this 27th day of June, 2023

**Adv. AKSHAY KALBANDE**  
M/s Aequitas Legalis  
Advocate High Court, Mumbai  
201/301, Kshitij, Off Veera Desai Rd., Nr. Azad Nagar Metro Stn., Andheri (W), Mumbai -400053.  
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## जाहीर सूचना

सूचना याद्वारे आम जनतेस आमचे अशील, श्री. रूपेश रविंद्र म्हणणकर यांच्या वतीने देण्यात येते की, आमचे अशील दुकान क्र. १०, तळ मजला, बी विंग, बिल्डिंग गिरीनिवास, कन्नय वार नगर क्र. १, चिकोली (पू), मुंबई ४०० ०४३ येथील मालक आहेत. यापुढे सरदर दुकान म्हणून संधर्भित व आमचे अशील यांनी सरदर दुकानाच्या संबंधात पावर ऑफ अटोरी नो दे केली आहे व संयुक्त उप-निबंधक यांच्या समक्ष नोंदीकृत करून हमीदार ठाणे, धारक नोंदीकरण क्र. टीएमएन-७-६७७०-२०१९, दि. ३०.०४.२०२१ अनुसार सरदर पावर ऑफ अटोरी यांच्यासह अमनात आणले होते. आता याद्वारे आम जनतेस सूचित करण्यात येते की, आमचे अशील याद्वारे त्यांचे निश श्री. लीना दासराय जतापार यांच्या नावे पावर ऑफ अटोरी रद्द केली आहे. सरदर प्रसिद्धी मार्फत, आमचे अशील याद्वारे आम जनतेस सरदर पावर ऑफ अटोरी यांच्या रद्द व टर्मिनेशन च्या पत्राची व कोणीही व्यक्तीस जर सरदर दुकानाच्या संबंधात काही व्यवहार असल्यास सरदर पावर ऑफ अटोरी संबंधात सरदर अडवला, व सर्व व्यवहार संपुच व अर्धीय मानले जातील व सरदर अवैधरित्या रद्द केले जातील. व सरदर आमचे अशील यांना बंधनकारक नाहीत.

(राजेंद्र सिंह रामपुरोहित)  
वकील उच्च न्यायालय, मुंबई  
दुकान क्र. ९, अरमीना ओरिएण्ट सोल्युशंस लि., अस्मिता ब्लकबजळ, मीरा रोड (पू), ठाणे ४०१ १०७.

## जाहीर सूचना

सूचना याद्वारे आम जनतेस देण्यात येते की, श्री. राजेश आनंदराव एकहार व कु. वेण्णवी राजेश एकहार यांनी प्लॉट क्र. ७०२, ७ वा मजला, बी विंग, बिल्डिंग इटर्निटी म्हणून जात, प्लॉट क्र. ६९ व ७०, सेक्टर क्र. २०, गाव कळंबोली (रोडपारती), तासुका पानवेल व जिन्हा रायगड (सरदर मालमत्ता) श्री. राजेश आनंदराव एकहार व कु. वेण्णवी राजेश एकहार यांच्याकडून विक्री करत. दि. २३.०५.२०२३ अंतर्गत निबंधक यांच्याहस्त नोंदीकृत पत्रवेल १ यांच्या अनु. क्र. ३३५५/२०२३ दि. २३.०५.२०२३ अंतर्गत खोदी कार्याचे मंजूर केले आहे. सरदर मालमत्तेचे मूळ दस्तावेजांची साखळी घेे विक्री करार दि. १८.०७.२०१८ रोजी मे. प्रीमोक्सेप डेव्हलपर्स प्रा. लि. प्रमोटर म्हणून व श्रीम. रीना सचिन भांडुगे व श्री. सचिन विठ्ठलराव भांडुगे दुसऱ्या भागाचे यांच्या दरम्यान उप निबंधक यांच्यासह नोंदीकृत पत्रवेल ३ यांच्या अनु. क्र. ७७८८/२०१८ अंतर्गत ११/०७/२०१८ रोजी पृष्ठ क्र. ९३ ते १२६ कडील नोंदीकृत पृष्ठ गहाळ झाले आहेत व हस्तवृत्ते आहेत.

त्यामुळे, कोणतीही व्यक्तीस वरील प्लॉट व सरदर दस्तावेजांच्या संबंधात वरील मागण्यांच्या संबंधात कोणत्याही स्वरूपाचे कोणतेही दावे वा अडथळे असल्यास तसेच वारसा, विक्री, गहाण, प्रभार, भेट वा धारणावित्यात आदींच्या मार्फत काही असल्यास त्यांनी ताबोहस्तांतरितांना सरदर सूचेनेच्या प्रसिद्धी तारखेपासून सात दिवसांच्या आत सरदर सूचित करावे अन्यथा दावे, काही असल्यास ते सरदर मालमत्ता व दस्तावेजांच्या संबंधात अधिच्यागीत, परिच्यागीत मानले जातील वा नुशित बरे जाणार नाहीत.

वकील चाळके अॅड असोसिएट्स  
एन-९/बी-१, २ रा मजला, हावरे संयुचियन मॉल, सेक्टर ११७, प्लॉट ८८-१२, नेळूर, नवी मुंबई, फोन: ८६५२११२६२८

## जाहीर सूचना

सूचना याद्वारे आम जनतेस आमचे अशील, श्री. रूपेश रविंद्र म्हणणकर यांच्या वतीने देण्यात येते की, आमचे अशील दुकान क्र. १०, तळ मजला, बी विंग, बिल्डिंग गिरीनिवास, कन्नय वार नगर क्र. १, चिकोली (पू), मुंबई ४०० ०४३ येथील मालक आहेत. यापुढे सरदर दुकान म्हणून संधर्भित व आमचे अशील यांनी सरदर दुकानाच्या संबंधात पावर ऑफ अटोरी नो दे केली आहे व संयुक्त उप-निबंधक यांच्या समक्ष नोंदीकृत करून हमीदार ठाणे, धारक नोंदीकरण क्र. टीएमएन-७-६७७०-२०१९, दि. ३०.०४.२०२१ अनुसार सरदर पावर ऑफ अटोरी यांच्यासह अमनात आणले होते. आता याद्वारे आम जनतेस सूचित करण्यात येते की, आमचे अशील याद्वारे त्यांचे निश श्री. लीना दासराय जतापार यांच्या नावे पावर ऑफ अटोरी रद्द केली आहे. सरदर प्रसिद्धी मार्फत, आमचे अशील याद्वारे आम जनतेस सरदर पावर ऑफ अटोरी यांच्या रद्द व टर्मिनेशन च्या पत्राची व कोणीही व्यक्तीस जर सरदर दुकानाच्या संबंधात काही व्यवहार असल्यास सरदर पावर ऑफ अटोरी संबंधात सरदर अडवला, व सर्व व्यवहार संपुच व अर्धीय मानले जातील व सरदर अवैधरित्या रद्द केले जातील. व सरदर आमचे अशील यांना बंधनकारक नाहीत.

(राजेंद्र सिंह रामपुरोहित)  
वकील उच्च न्यायालय, मुंबई  
दुकान क्र. ९, अरमीना ओरिएण्ट सोल्युशंस लि., अस्मिता ब्लकबजळ, मीरा रोड (पू), ठाणे ४०१ १०७.

## जाहीर सूचना

सूचना याद्वारे आम जनतेस आमचे अशील, श्री. रूपेश रविंद्र म्हणणकर यांच्या वतीने देण्यात येते की, आमचे अशील दुकान क्र. १०, तळ मजला, बी विंग, बिल्डिंग गिरीनिवास, कन्नय वार नगर क्र. १, चिकोली (पू), मुंबई ४०० ०४३ येथील मालक आहेत. यापुढे सरदर दुकान म्हणून संधर्भित व आमचे अशील यांनी सरदर दुकानाच्या संबंधात पावर ऑफ अटोरी नो दे केली आहे व संयुक्त उप-निबंधक यांच्या समक्ष नोंदीकृत करून हमीदार ठाणे, धारक नोंदीकरण क्र. टीएमएन-७-६७७०-२०१९, दि. ३०.०४.२०२१ अनुसार सरदर पावर ऑफ अटोरी यांच्यासह अमनात आणले होते. आता याद्वारे आम जनतेस सूचित करण्यात येते की, आमचे अशील याद्वारे त्यांचे निश श्री. लीना दासराय जतापार यांच्या नावे पावर ऑफ अटोरी रद्द केली आहे. सरदर प्रसिद्धी मार्फत, आमचे अशील याद्वारे आम जनतेस सरदर पावर ऑफ अटोरी यांच्या रद्द व टर्मिनेशन च्या पत्राची व कोणीही व्यक्तीस जर सरदर दुकानाच्या संबंधात काही व्यवहार असल्यास सरदर पावर ऑफ अटोरी संबंधात सरदर अडवला, व सर्व व्यवहार संपुच व अर्धीय मानले जातील व सरदर अवैधरित्या रद्द केले जातील. व सरदर आमचे अशील यांना बंधनकारक नाहीत.

(राजेंद्र सिंह रामपुरोहित)  
वकील उच्च न्यायालय, मुंबई  
दुकान क्र. ९, अरमीना ओरिएण्ट सोल्युशंस लि., अस्मिता ब्लकबजळ, मीरा रोड (पू), ठाणे ४०१ १०७.

## PUBLIC NOTICE

Notice is hereby given to the Public that the Share Certificate for 57 for five shares bearing distinctive Nos. from 281 to 285 (both inclusive) issued by the Asmita Uphar II C.H.S. Ltd. having address at Poomang Sagar Complex, Mira Road (E), Dist. Thane 401107 for Mr. Mohamed Bilal Khan for his Flat No. B/702 and above said shares in the society has been lost/ misplaced. All the persons are hereby informed that not to carry on any transaction on the basis of said missing documents. On behalf of my client, Mr. Mohamed Bilal Khan, the undersigned advocate hereby invites any kind of claims alongwith the relevant proof within 14 days from the date of this notice. In case no claims are received within stipulated period, it shall be assumed that there are absolutely no claims by virtue of lost Share Certificate and in case of any it is deemed to be waived off. Sd/ Place: Mira Road, Thane A. Karini Date: 28<sup>th</sup> June 2023 Advocate High Court 004, B-11, Amrapali Shanti Nagar, Sector 31, Near TMT Bus Stop, Mira Road East, Thane 401107

## PUBLIC NOTICE

TO WHOM SO IT MAY CONCERN That Flat No. E/302, 3<sup>rd</sup> floor, Ramjharokha Residency, Near Sangam Medical, Achole Road, bearing Survey no. 152, Hissa No. 1, that the said flat was in the joint name of SAURABH RAJENDRA SINGH and GUNJIAN SAURAV SINGH after the sad demise of SAURABH RAJENDRA SINGH on 24/09/2022, his wife GUNJIAN SAURAV SINGH became the sole owner of the said Flat. All the persons Government authorities bank and financial institutes etc. are hereby requested to intimate to me as there counsel about any claim whatsoever regarding the said flat within 14 Days. Sanjay V. Singh Advocate High Court Shop no 26, Sai Bazar, Near Tuljini Police Station, Nalopasara East 401209 Mob No. 7219760700

## PUBLIC NOTICE

My clients i) Nalini Narsimha Parchure ii) Bhalchandra Gajanan Oak iii) Asmita Ashok Gadre say that they are the only legal heirs of Late Gajanan Shankar Oak & Late Shubhangi Gajanan Oak who were the owners of "Flat No.B-13, Apama Vaibhav CHS Ltd., Bhihoka Waman Pathare Marg, Shivaji park, Mumbai - 400028" As for the said flat my clients have applied for flat transfers and sale if any one has objection in regards to their title they can convey me within 7 days from this public notice. My. Arun G. Deshmukh Office No. 1, Vinayk Dattam Apt. Ganesh Path Lane, Dadar West, Mumbai - 400028 Date : 28/06/2023

## PUBLIC NOTICE

Public Notice is hereby given that my clients MR. AMOL VIJAY CHAKOR & MR. BHIMASHANKAR VIJAY CHAKOR, owners of Flat bearing No. B/108, on First Floor, in the building known as NIRMAM VIKAS CO-OPERATIVE HOUSING SOCIETY LIMITED, constituted on land bearing Survey No. 59, Plot No. 10, situated at Village Nilsemore, Nallasopara (West), Taluka Vasai, Dist. Palghar - 401 203. MRS. NIRMALA VIJAY CHAKOR, died leaving behind her 6 legal heirs namely 1. Mr. Vijay Karthab Chakor - Husband, 2. Varsharani Sitaram Awahad - Married 3. Mrs. Shilpa Shankar Shaikhe - Married Daughter, 4. Mr. Amol Vijay Chakor - Son, 5. Mr. Bhimashankar Vijay Chakor - Son & 6. Miss. Rupya Vijay Chakor - Daughter. Now my clients intend to transfer their existing Loan from IFIL to any other Bank or Financial Institution and also my clients intend to sell the above said Flat to any prospective purchaser's in future date. In case any one having any claim, right, interest, of any nature in respect of said Flat should raise their objection in writing with documentary proof, thereof within Fourteen (14) days from the date of publication to the undersigned, failing which the transaction will be completed and any one who has right, interest or claim in respect of said Flat will be deemed to have relinquished in favor of my client, permanently and forever. R. J. MISHRA (Advocate High Court) Date: 28/06/2023 NOTARY GOVT. OF INDIA OFFICE : 1/09, Bhaydya Nagar, B - Bldg., Near Copal Mahal Hotel, Navghar Rd, Bhayander (E), Dist. Thane - 401105.

## NOTICE

Notice is hereby given that the share certificates No(s) 321 for 1000 shares bearing distinctive No(s) 1342186 to 1343185 and another 1000 shares allotted as BONUS in the year 2017 are Transferred to the IEPF under Folio No. R00053 in the books of M/s. Balkrishna Industries Ltd., standing in the name(s) of Ramarani Rajankumar Manchanda, has/have been lost/misplaced/destroyed and the advertiser has/have applied to the Company for issue of duplicate share certificate(s) in lieu thereof. Any person(s) who has /have claim(s) on the said shares should lodge such claim(s) with the Company TRA, KFIN Technologies Ltd. Selenium Tower B, Plot No. 31-32, Gachibowli, Financial District, Nanakramuguda, Seri Hyderabad - 500032 within 15 days from the date of this notice failing which the Company will proceed to issue duplicate share certificate(s) in respect of the said shares. Date: 27-06-2023 Name(s) of the shareholder(s) Ramarani Manchanda Place: Mumbai

## NOTICE

कांभं जी स्ट्रीटम्युळे कार्यरत असलेल्या यतिन स्ट्रीटम्युळे इंडिया प्रायव्हेट लिमिटेड यांच्याकरिता स्वारस्यांची अभिव्यक्ती आमंत्रण १ ला मजला, ०५ अंगण मार्केट, बडोदा न्यूट, तुमण मंदिरेजवळ, कार्लेक बंद, परसजीव बंद (पू), मुंबई ४०० ००९ भात. (दिव्याळखोरी व कर्जावजापोरणा बोर्ड ऑफ इंडिया (कांभंरत व्यक्तीकरिता दिवाळखोरी ठावर प्रक्रिया) विनियमन, २०१६ च्या विनियमन ३३(१) अंतर्गत)

## जाहीर सूचना

दिव्यां अणु, अख्तर इतिहात रोड हे सहिल आरजू क्र. ३२, नवा नगर, मीरा रोड (पू), जिन्हा ठाणे ४०१ १०७ चे सध्यास हजेर व प्लॉट क्र. १०१, सोसायटीची बिल्डिंगची धारक असलेल्या श्री. अश्विनी शिंदे व श्री. अश्विनी शिंदे यांनी सोसायटीच्या धारक असलेल्या श्री. अश्विनी शिंदे यांच्या वतीने देण्यात येते की, आमचे अशील दुकान क्र. १०, तळ मजला, बी विंग, बिल्डिंग गिरीनिवास, कन्नय वार नगर क्र. १, चिकोली (पू), मुंबई ४०० ०४३ येथील मालक आहेत. यापुढे सरदर दुकान म्हणून संधर्भित व आमचे अशील यांनी सरदर दुकानाच्या संबंधात पावर ऑफ अटोरी नो दे केली आहे व संयुक्त उप-निबंधक यांच्या समक्ष नोंदीकृत करून हमीदार ठाणे, धारक नोंदीकरण क्र. टीएमएन-७-६७७०-२०१९, दि. ३०.०४.२०२१ अनुसार सरदर पावर ऑफ अटोरी यांच्यासह अमनात आणले होते. आता याद्वारे आम जनतेस सूचित करण्यात येते की, आमचे अशील याद्वारे त्यांचे निश श्री. लीना दासराय जतापार यांच्या नावे पावर ऑफ अटोरी रद्द केली आहे. सरदर प्रसिद्धी मार्फत, आमचे अशील याद्वारे आम जनतेस सरदर पावर ऑफ अटोरी यांच्या रद्द व टर्मिनेशन च्या पत्राची व कोणीही व्यक्तीस जर सरदर दुकानाच्या संबंधात काही व्यवहार असल्यास सरदर पावर ऑफ अटोरी संबंधात सरदर अडवला, व सर्व व्यवहार संपुच व अर्धीय मानले जातील व सरदर अवैधरित्या रद्द केले जातील. व सरदर आमचे अशील यांना बंधनकारक नाहीत.

(राजेंद्र सिंह रामपुरोहित)  
वकील उच्च न्यायालय, मुंबई  
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## जाहीर सूचना

दिव्यां अणु, अख्तर इतिहात रोड हे सहिल आरजू क्र. ३२, नवा नगर, मीरा रोड (पू), जिन्हा ठाणे ४०१ १०७ चे सध्यास हजेर व प्लॉट क्र. १०१, सोसायटीची बिल्डिंगची धारक असलेल्या श्री. अश्विनी शिंदे व श्री. अश्विनी शिंदे यांनी सोसायटीच्या धारक असलेल्या श्री. अश्विनी शिंदे यांच्या वतीने देण्यात येते की, आमचे अशील दुकान क्र. १०, तळ मजला, बी विंग, बिल्डिंग गिरीनिवास, कन्नय वार नगर क्र. १, चिकोली (पू), मुंबई ४०० ०४३ येथील मालक आहेत. यापुढे सरदर दुकान म्हणून संधर्भित व आमचे अशील यांनी सरदर दुकानाच्या संबंधात पावर ऑफ अटोरी नो दे केली आहे व संयुक्त उप-निबंधक यांच्या समक्ष नोंदीकृत करून हमीदार ठाणे, धारक नोंदीकरण क्र. टीएमएन-७-६७७०-२०१९, दि. ३०.०४.२०२१ अनुसार सरदर पावर ऑफ अटोरी यांच्यासह अमनात आणले होते. आता याद्वारे आम जनतेस सूचित करण्यात येते की, आमचे अशील याद्वारे त्यांचे निश श्री. लीना दासराय जतापार यांच्या नावे पावर ऑफ अटोरी रद्द केली आहे. सरदर प्रसिद्धी मार्फत, आमचे अशील याद्वारे आम जनतेस सरदर पावर ऑफ अटोरी यांच्या रद्द व टर्मिनेशन च्या पत्राची व कोणीही व्यक्तीस जर सरदर दुकानाच्या संबंधात काही व्यवहार असल्यास सरदर पावर ऑफ अटोरी संबंधात सरदर अडवला, व सर्व व्यवहार संपुच व अर्धीय मानले जातील व सरदर अवैधरित्या रद्द केले जातील. व सरदर आमचे अशील यांना बंधनकारक नाहीत.

(राजेंद्र सिंह रामपुरोहित)  
वकील उच्च न्यायालय, मुंबई  
दुकान क्र. ९, अरमीना ओरिएण्ट सोल्युशंस लि., अस्मिता ब्लकबजळ, मीरा रोड (पू), ठाणे ४०१ १०७.

## कांभं जी

स्ट्रीटम्युळे कार्यरत असलेल्या यतिन स्ट्रीटम्युळे इंडिया प्रायव्हेट लिमिटेड यांच्याकरिता स्वारस्यांची अभिव्यक्ती आमंत्रण १ ला मजला, ०५ अंगण मार्केट, बडोदा न्यूट, तुमण मंदिरेजवळ, कार्लेक बंद, परसजीव बंद (पू), मुंबई ४०० ००९ भात. (दिव्याळखोरी व कर्जावजापोरणा बोर्ड ऑफ इंडिया (कांभंरत व्यक्तीकरिता दिवाळखोरी ठावर प्रक्रिया) विनियमन, २०१६ च्या विनियमन ३३(१) अंतर्गत)

संविधानिक विवरण	संविधानिक विवरण
१. कांभंजी स्ट्रीटम्युळे कार्यालय पत्ता	यतिन स्ट्रीटम्युळे इंडिया प्रायव्हेट लिमिटेड एएफएचजी क्र.
२. नोंदीकृत कार्यालयाचा पत्ता	U27100MHD2004PTC1453665
३. युज्जालेल वेवसाह	उत्पलथ व न्याय पुरावे यांच्या प्रमोटर सरदर सूचेनेच्या प्रसिद्धी मार्फत, आमचे अशील याद्वारे त्यांचे निश श्री. लीना दासराय जतापार यांच्या नावे पावर ऑफ अटोरी रद्द केली आहे. सरदर प्रसिद्धी मार्फत, आमचे अशील याद्वारे आम जनतेस सरदर पावर ऑफ अटोरी यांच्या रद्द व टर्मिनेशन च्या पत्राची व कोणीही व्यक्तीस जर सरदर दुकानाच्या संबंधात काही व्यवहार असल्यास सरदर पावर ऑफ अटोरी संबंधात सरदर अडवला, व सर्व व्यवहार संपुच व अर्धीय मानले जातील व सरदर अवैधरित्या रद्द केले जातील. व सरदर आमचे अशील यांना बंधनकारक नाहीत.
४. मूख्य अधिकारी/सहसंविधानिक प्रशासिका	कांभंजी स्ट्रीटम्युळे कार्यालय पत्ता ६९/बी, जोशी चॅम्बर (बेसेक्ट ४ तळ+ मेझानिन मजला), अहवाल बडोदा न्यूट, मुंबई ४०० ००९.
५. मूल वित्तीय अधिकारी/सहसंविधानिक प्रशासिका	लागू नाही नेहमवृत्त/संविधानिक प्रशासिका नदी व व्यवसाय उपचालन नदी व व्यवसाय उपचालन नदी
६. मूल वित्तीय अधिकारी/सहसंविधानिक प्रशासिका	लागू नाही नेहमवृत्त/संविधानिक प्रशासिका नदी व व्यवसाय उपचालन नदी व व्यवसाय उपचालन नदी
७. कर्जावजापोरणा बोर्ड	शुभ
८. मूल वित्तीय अधिकारी/सहसंविधानिक प्रशासिका	लागू नाही नेहमवृत्त/संविधानिक प्रशासिका नदी व व्यवसाय उपचालन नदी व व्यवसाय उपचालन नदी
९. मूल वित्तीय अधिकारी/सहसंविधानिक प्रशासिका	लागू नाही नेहमवृत्त/संविधानिक प्रशासिका नदी व व्यवसाय उपचालन नदी व व्यवसाय उपचालन नदी
१०. मूल वित्तीय अधिकारी/सहसंविधानिक प्रशासिका	लागू नाही नेहमवृत्त/संविधानिक प्रशासिका नदी व व्यवसाय उपचालन नदी व व्यवसाय उपचालन नदी
११. मूल वित्तीय अधिकारी/सहसंविधानिक प्रशासिका	लागू नाही नेहमवृत्त/संविधानिक प्रशासिका नदी व व्यवसाय उपचालन नदी व व्यवसाय उपचालन नदी
१२. मूल वित्तीय अधिकारी/सहसंविधानिक प्रशासिका	लागू नाही नेहमवृत्त/संविधानिक प्रशासिका नदी व व्यवसाय उपचालन नदी व व्यवसाय उपचालन नदी
१३. मूल वित्तीय अधिकारी/सहसंविधानिक प्रशासिका	लागू नाही नेहमवृत्त/संविधानिक प्रशासिका नदी व व्यवसाय उपचालन नदी व व्यवसाय उपचालन नदी

सही / सीए रामचंद्र दह्यागर चौधरी वरद विरोधक दि. २८ जून, २०२३ टिकाण : अहमदाबाद

## जाहीर नोटीस

कांभंजी स्ट्रीटम्युळे कार्यरत असलेल्या यतिन स्ट्रीटम्युळे इंडिया प्रायव्हेट लिमिटेड यांच्याकरिता स्वारस्यांची अभिव्यक्ती आमंत्रण १ ला मजला, ०५ अंगण मार्केट, बडोदा न्यूट, तुमण मंदिरेजवळ, कार्लेक बंद, परसजीव बंद (पू), मुंबई ४०० ००९ भात. (दिव्याळखोरी व कर्जावजापोरणा बोर्ड ऑफ इंडिया (कांभंरत व्यक्तीकरिता दिवाळखोरी ठावर प्रक्रिया) विनियमन, २०१६ च्या विनियमन ३३(१) अंतर्गत)

## PUBLIC NOTICE

Notice is hereby given that my clients Smt. Ganabai Kalambhar Choudhary of House No. 202, 302, 402, Laabh Enclave, Wing B, Room No. 823, Survey No. 4 & Hissa No. Pt. Temghar-3, Village Temghar, Bhiwandi, Tal Bhiwandi, Dist. Thane-421302, but her Husband Mr. Kaluram Ganvya Chaudhry, died on Dated 19/03/2013, he being living with the three legal heirs 1) Smt. Ganabai Kalambhar Choudhary - Wife, & 2) Mr. Vijay Kalambhar Choudhary - Son, 3) Mr. Satish Kalambhar Choudhary - Son, are legal heirs. No any Else. So hereby invite claim or objection that any person having any claim or objection against or upon or in respect of said Flat howsoever are hereby requested to make the same known in writing to our advocate office within 7 days from the date of publication. D. S. TIWARI (Advocate High Court) Date: 28/06/2023 Branch:- Shop No. 19, Akanksha Tower, Nallasopara (E), Tal.-Vasai, Dist.-Thane

## यूनियन बँक ऑफ इंडिया

चाकोप शाखा (बीआर कोड ५८१९०) चाकोप शाखा को-ऑप. हा. सोमनाथ, सेक्टर क्र. ५, प्लॉट क्र. २०२, चाकोप, कादिवली (पश्चिम), मुंबई ४०० ०६७. परिशिष्ट ३

सेक्सन १३(२) अंतर्गत ड्यूपट मागणी सूचना (कर्जदार यांच्या नावे जर प्रतिभूत मालमत्ता असेल तर) यूनियन बँक ऑफ इंडिया चाकोप शाखा

संदर्भ : सरफेसी १३(२) / एमपीए / ०९ / २०२३-२४ प्रति, १. श्री. अश्विनी शिंदे अश्विनी शिंदे अश्विनी शिंदे अश्विनी शिंदे अश्विनी